

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

THURSDAY, THE 30TH DAY OF APRIL 2020 / 10TH VAISAKHA,  
1942

BAIL APPL.TMP NO.329 OF 2020

CRIME NO. 712 OF 2020 OF THE KORATTY POLICE STATION,  
PENDING BEFORE THE JFCM, CHALAKUDY, THRISSUR

DISTRICT

PETITIONER/ 2ND ACCUSED :-

SREENIVASAN, AGED 42, S/O.SRIDHARAN, PANAMPILLY  
HOUSE, PINDANI DESOM, MELOOR VILLAGE, CHALAKUDY  
TALUK, THRISSUR DISTRICT,

ADVS.BITTO.N.L.

JAYAN KUTTICHAKKU

RESPONDENT/STATE OF KERALA:-

1. THE STATE OF KERALA, REP. BY THE PUBLIC PROSECUTOR  
HIGH COURT OF KERALA AT ERNAKULAM.
2. SUB INSPECTOR OF POLICE, KORATTY POLICE STATION,  
KORATTY P.O., THRISSUR DISTRICT

BY PUBLIC PROSECUTOR SMT.M.K.PUSHPALATHA

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION  
ON 30.04.2020, THE COURT ON THE SAME DAY PASSED THE  
FOLLOWING:

**V.G.ARUN, J.**

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**B.A. TMP No. 329 of 2020**  
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**Dated this the 30<sup>th</sup> day of April, 2020.**

**ORDER**

The learned counsel for the petitioner submits that the petitioner is not pressing the Bail Application.

Accordingly, the Bail Application is dismissed as not pressed.

**V.G.ARUN  
JUDGE**

MMG/30.4.2020